

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1373/2024

IN THE MATTER OF:


News item titled "How sand miners laid road across Yamuna between Delhi and Ghaziabad" appearing in the Times of India dated 30.11.2024"

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FILED BY:

NEW DELHI
DATED: 07.05.2026


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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1373/2024

IN THE MATTER OF:

News item titled "how sand miners laid road across Yamuna between Delhi and Ghaziabad" appearing in Times of India dated 30.11.2024

STATUS REPORT ON BEHALF OF DISTRICT MAGISTRATE, OUTER
NORTH

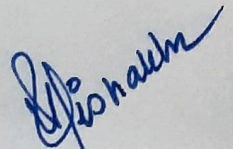
MOST RESPECTFULLY SHOWETH:

1. That the present Status Report is being filed on behalf of the Answering Respondent in compliance with the directions of this Hon'ble Tribunal with respect to monitoring and prevention of illegal sand mining in the Yamuna river stretch along the Delhi-Uttar Pradesh border, and for ensuring effective inter-State coordination between the district administration of Outer North Delhi District and neighboring districts of Uttar Pradesh.
2. That in compliance of the directions of this Hon'ble Tribunal, a meeting was convened under the chairmanship of Divisional Commissioner, Revenue Department, GNCT of Delhi on 16/01/2026 with district officials of Baghpat, North East Delhi, Ghaziabad, North Delhi, concerned police authorities and other officials to discuss the issue of illegal sand mining from the Yamuna River in Delhi and adjacent districts of Uttar Pradesh whereby issues pertaining to demarcation, joint inspection of officials of Inter-State Task Force, issued pertaining to Inter State coordination, frequent surveillance/patrolling by Police, demarcation of boundaries etc. were discussed and necessary directions were issued to concerned officials. Copy of the minutes of the meeting is attached hereto as **Annexure-1**

3. Subsequent to above, a meeting was convened on 06.02.2026 under the Chairmanship of the Sub-Divisional Magistrate, Narela, wherein officials from Loni Sub-Division (District Ghaziabad), Police authorities of Alipur Sub-Division, representatives of Delhi Development Authority (DDA), and the Irrigation & Flood Control Department were present. In the said meeting, it was resolved that a joint inspection/field visit shall be conducted by officials of both States. Copy of the Minutes of Meeting is annexed herewith as **Annexure-2**.
4. That pursuant to the aforesaid meeting, a joint field inspection was carried out on 05.03.2026, wherein it was decided that demarcation of the inter-State boundary shall be undertaken through a Total Station Machine (TSM) survey. It was further resolved that regular police patrolling shall be ensured by the concerned Police Stations and that strict legal action shall be initiated in cases of illegal sand mining. Copy of the Minutes of Inspection is annexed herewith as **Annexure-3**.
5. That, further a joint inspection was carried out in the supervision of ADM Outer North/Nodal Officer Joint Inter State Task Force on 08.04.2026 whereby on ground situation was inspected and necessary direction were issued to concerned officials and police department for strict vigilance and patrolling. Copy of the minutes of the inspection is annexed herewith as **Annexure-4**.
6. That in compliance thereof, office of SDM Narela has sent several reminders to the SHO, Police Station Alipur, to submit ATR regarding patrolling in the Yamuna Pusta area. Copy of the communication is attached herewith as **Annexure-5**.
7. That, SHO Alipur has submitted Action taken report dated 05.05.2026 stating that patrolling is being conducted on daily basis in the Yamuna Pusta area. He has further stated that PS Alipur has registered an FIR and excavator machines

along with vehicles involved in illegal mining activities have been seized. Copy of the ATR submitted by the police department is annexed herewith as **Annexure-6**.

8. That in order to remove jurisdictional ambiguity and to ensure effective enforcement, demarcation of the inter-State boundary between Delhi and Uttar Pradesh is presently being undertaken through a Total Station Machine (TSM) survey for precise determination of the boundary alignment. The said exercise is expected to be completed within a period of one month
9. That for proper monitoring of the above issues, a review meeting has been recently conducted on 04.05.2026 by the undersigned with all concerned agencies and necessary directions have been issued. Copy of the Minutes of Meeting is annexed herewith as **Annexure-7**.
10. That the Answering Respondent further submits that necessary coordination with all concerned authorities shall be maintained to ensure effective monitoring and prevention of illegal sand mining in the area in question.
11. It is, therefore, most respectfully prayed that this Hon'ble Tribunal may be pleased to take the present Status Report on record and pass such further orders as deemed fit and proper in the facts and circumstances of the case.



(VISHAKHA YADAV)

District Magistrate

District Outer North, Revenue Department

Govt. of NCT of Delhi

New Delhi

Dated: 06/05/2026

OFFICE OF DISTRICT MAGISTRATE, DISTRICT NORTH
REVENUE DEPARTMENT, GNCT OF DELHI
5, SHMA NATH MARG, NEW DELHI

F. No. SDM (Burari)/Min of Meeting/2026/255-68 Dated: 16/01/2026

MINUTES OF MEETING

Subject: Minutes of the meeting of Joint Inter-State Task Force constituted in compliance of Order of Hon'ble NGT in OA no.1374/2024 to stop illegal mining of sand from River Yamuna

A VC meeting of Joint Inter-State Task Force was held under the chairmanship of Worthy Divisional Commissioner, Revenue Department, GNCT of Delhi on 16/01/2025 at 11:30 A.M. to discuss the issue of illegal sand mining from the Yamuna River in Delhi and adjacent districts of Uttar Pradesh.

The following were present in the meeting:

1. D.M., North East District, Revenue Department, GNCT of Delhi.
2. D.M., Baghpat District, Uttar Pradesh
3. A.D.M., North East District, Revenue Department, GNCT of Delhi
4. A.D.M., Finance, District Ghaziabad, Uttar Pradesh.
5. A.D.M., Judicial, District Baghpat, Uttar Pradesh.
6. SDM, Burari, District North, Delhi.
7. SDM, Karawal Nagar, District North East, Delhi.
8. Tehsildar, Karawal Nagar, District North East, Delhi.
9. AE, I&FC Department, Delhi.
10. ACP, Timarpur, Delhi

At the outset, Worthy Divisional Commissioner, Revenue Department, GNCT of Delhi welcomed all present in this meeting. Worthy Divisional Commissioner apprised the officers present regarding the purpose for calling this meeting and highlighted the various aspects of illegal sand mining from Yamuna River being done and the need to take strict and exemplary action on all such wrongdoers. It was informed that no permit for sand mining in any area of Delhi has been given to anyone and all such sand mining are totally illegal on which the strict action as per law for violation of relevant provisions of law is required to be taken. It was highlighted that the Hon'ble Chief Minister of Delhi and Hon'ble Chief Minister of Uttar Pradesh have sent letters for inter-state coordination among the authorities to stop illegal sand mining.

After detailed discussions on the measures to stop completely illegal sand mining from Yamuna River in the area of Delhi and Uttar Pradesh and to increase surveillance actions, the following decisions were taken:



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1. During the course of meeting an issue was raised by the A.D.M. (Finance), District Ghaziabad regarding demarcation of land bordering Burari & Karawal Sub Division of Delhi with Ghaziabad District of UP, as some time it is very difficult to identify the land pertaining to specific Sub-division of the State. Further he stated that the demarcation was proposed earlier but due to flood situation at that time, the same could not be conducted in the year 2025. In this regard it was decided to initiate the process of demarcation of such borders at Yamuna river on priority basis. DM (North East) proposed that the table top exercise with the ADM (Ghaziabad) and other revenue Authorities of District Ghaziabad with ADM (North East), ADM (North), SDM (Burari) and SDM (Karawal Nagar) may be done in the Office of District Magistrate (North East), Nand Nagri, Delhi on 22.1.2026 regarding which meeting notice will be issued. The same was agreed for the compliance by the concerned authorities.

**(Action: A.D.M. Ghaziabad, ADM (North East),
ADM (North),SDM Burari & SDM, Karawal Nagar)**

2. It was decided to conduct a joint inspection of the areas around Jagarpur village of Delhi and Tronica City by the team comprising of Officers of District Ghaziabad, SDM Burari & SDM Karawal Nagar on 17/01/2026 at 11:00 A.M., to ascertain and stop the illegal sand mining site (s) in question. The meeting point will be Soniya Vihar Sports Complex.

**(Action: A.D.M. Ghaziabad,
SDM Burari & SDM, Karawal Nagar)**

3. It was also decided to establish better coordination between the border sharing district authorities of Delhi and Uttar Pradesh, so that necessary information and inputs may be shared and accordingly immediate action may be taken by the concerned offices in order to stop the illegal sand mining from the Yamuna River.

**(Action: Ghaziabad, Baghpat Districts of UP and
North East, North and Outer North Districts of Delhi)**

4. ACP, Timarpur was directed to conduct frequently surveillance of these illegal sand mining sites and all roads of the adjacent area of sand mining sites and to take appropriate action as per relevant Act/Rules. FIR may be filed in all such cases of illegal sand mining and share the details also with the concerned SDM office. It was decided that FIR under relevant provisions of law would be filed and this matter should not be considered for only Kalandara/ imposition of penalty as this is serious matter of theft of minor minerals, environmental degradation and damage. Regular vehicle checking drive may also be conducted in all the areas near the sand mining sites and take appropriate action against such violators, if any. It was also emphasized to conduct an enquiry and



to take departmental action against the concerned police officials of the areas of Jagat pur Village who did not report regarding the illegal sand mining despite the presence of more than 10 vehicles involved in illegal sand mining being done in the area as the same was found during the raid conducted by ADM (Finance) Ghaziabad in the night of 11.01.2026, and presence of Excavator machine during the inspections of SDM (Karawal Nagar) on 11.01.2026

(Action: DCP, North District and ACP, Timarpur)

5. D.M., District Baghpat informed that no lease/approval has been granted for sand mining from Yamuna River in his district, however some little bit complaints regarding illegal sand mining were received in his district and prompt action was taken by them. However, District Baghpat Authority was directed to participate in inter-state task force constituted in compliance of directions of the Hon'ble NGT. It was decided that ADM (Outer North) will conduct meeting with concerned revenue authorities of Baghpat District to undertake the demarcation of boundaries between Outer North District of Delhi and Baghpat District of UP.

(Action: DM, Outer North and ADM, Outer North)

6. It was highlighted that since the illegal sand mining from the Yamuna River is happening in Delhi side and Uttar Pradesh side, hence the meetings of Joint Inter State Task Force should be held more frequently. There is need for involvement of all concerned officers of Revenue and Police Department in this matter to stop completely illegal sand mining and to share the intelligence / information regarding illegal sand mining, so that prompt action may be taken by the concerned offices.

The meeting was ended with vote of thank to the Chair.



(VIJAY SINGH MALIK)
DANICS
SDM BURARI

Copy for information and necessary action to:

1. D.M., District Ghaziabad, Collectorate Compound, Rajnagar, Ghaziabad-Uttar Pradesh -201001.
2. D.M., District Collectorate Office, Baghpat, Uttar Pradesh - 250609
3. DCP, North District, Civil Lines, Delhi.
4. A.D.M. (Finance), District Ghaziabad, Collectorate Compound, Rajnagar, Ghaziabad- Uttar Pradesh -201001.

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5. A.D.M., North District, Revenue Department, GNCT of Delhi 5 Sham Nath Marg Delhi
6. A.D.M., North East District, Revenue Department, GNCT of Delhi O/o District Magistrate (Nnad Nagari), Nand Nagri Delhi.
7. A.D.M., Judicial, District Baghpat, Uttar Pradesh.
8. SDM, Karawal Nagar, District North East, Delhi. O/o District Magistrate (Nnad Nagari), Nand Nagri Delhi.
9. P.S. to the Divisional Commissioner, Revenue Department, GNCTD. 5 Sham Nath Marg Delhi
10. P.S. to the D.M. North East, Revenue Department, GNCTD.
11. P.S. to the D.M. North, Revenue Department, GNCTD 5 Sham Nath Marg Delhi
12. Tehsildar, Karawal Nagar, District North East, Delhi. O/o District Magistrate (Nnad Nagari), Nand Nagri Delhi.
13. AE, I&FC Department, Delhi.
14. ACP, Timarpur, PS Timar Pur Delhi



(VIJAY SINGH MALIK)
DANICS
SDM BURARI

**GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (NARELA)**

D.M. OUTER NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI-

F. No. MISC/SDM/Narela /2025/1409-23

Dated 10/02/2026

MINUTES OF MEETING

Subject: Minutes of the meeting held under the Chairmanship of Sub-Divisional Magistrate (Narela), Outer North District, GNCT of Delhi, for border demarcation between District Outer North (GNCT of Delhi) and adjoining Districts of Baghpat/Ghaziabad (Uttar Pradesh) to ensure jurisdictional clarity and to prevent illegal sand mining activities along the Yamuna River in border areas.

The following officers attended the meeting:

1. Shri Leetu Singh, Naib Tehsildar, Loni (Uttar Pradesh).
2. Shri Vipin Tomar, Loni District (Uttar Pradesh).
3. Shri Arun Kumar, Loni District (Uttar Pradesh).
4. Shri Himanshu, Sub-Inspector, Police Station Alipur.
5. Sh Deepak Kumar Tehsildar Narela, Revenue department
6. Sh Suresh LM DDA Department.
7. Shri Vinod Kumar, Irrigation & Flood Control Department.
8. Shri Sarwan, Patwari, Narela, Revenue Department
9. Shri Santosh, Patwari, Narela, Revenue Department

The Chairperson welcomed all participants and outlined the purpose of the meeting: to undertake precise demarcation of borders along the Yamuna River with respect to five villages falling under Narela Sub-Division namely Sungerpur Shadra, Sungerpur Delhi, Kulakpur, Jhangola, and Palla which adjoin the territories of Uttar Pradesh.

The Chairperson emphasized that jurisdictional ambiguities in these border areas have facilitated rampant illegal sand mining, resulting in severe environmental degradation, riverbed erosion, threats to public safety, and violations of the Mines and Minerals (Development and Regulation) Act, 1957, the Environment (Protection) Act, 1986, and other relevant laws. It was categorically stated that no lease or permission for sand mining has been granted in these areas under GNCT of Delhi jurisdiction, and all such activities are illegal.

The need for effective inter-state coordination between GNCT of Delhi and Uttar Pradesh authorities was underscored, in line with the directions of the Hon'ble National Green Tribunal and previous meetings of the Joint Inter-State Task Force.

Decisions Taken

After detailed deliberations and exchange of views on boundary identification issues, illegal mining hotspots, surveillance gaps, and enforcement mechanisms, the following decisions were taken:

1. Demarcation of boundaries shall be carried out on a priority basis for all the identified villages: Sungerpur Shadra, Sungerpur Delhi, Kulakpur, Jhangola, and Palla.
2. Highest priority shall be assigned to demarcation in villages Jhangola, Sungerpur Delhi, and Sungerpur Shadra, being the areas most affected by illegal sand mining activities.



3. A joint inspection/site visit shall be conducted on 11.02.2026, involving officers from relevant departments, specifically SDM Kherka, SDM Baghpat, and SDM Loni (Uttar Pradesh) whose jurisdictions adjoin the border areas, along with representatives from GNCT of Delhi including Delhi Police, Delhi Development Authority (DDA), Municipal Corporation of Delhi (MCD), Irrigation & Flood Control Department, and Surveyor. All concerned departments shall ensure participation.
4. SDM Kherka, SDM Loni, and SDM Baghpat shall bring relevant records on the date of joint visit, inter alia, details of permissions (if any) granted for paths/approaches in their respective areas, including dates of issuance and validity periods.
5. A joint patrolling team of Delhi Police stands constituted for the border areas.

All concerned authorities shall ensure close coordination, prompt sharing of intelligence/information on illegal sand mining, and immediate enforcement action against violators. Follow-up meetings of the Joint Inter-State Task Force shall be convened regularly to monitor compliance and address emerging issues.

Sub-Divisional Magistrates (Kherka, Loni & Baghpat - Uttar Pradesh)

The Sub-Divisional Magistrates of Kherka, Loni, and Baghpat shall participate in the joint inspection/site visit on 11.02.2026 at 11:00AM with the gathering point at on Village Jahngola Sank No 7 Delhi. They shall bring relevant records including details of permissions, if any, granted for paths, approaches, or other activities in their respective areas adjoining the border, including dates of issuance and validity periods, and ensure coordination with Delhi authorities for effective demarcation and enforcement. The concerned SDMs shall ensure that Uttar Pradesh Police provides necessary assistance and support during the joint visit and facilitates the dismantling of any unauthorized pillars, khambas, or structures along the border to enable accurate demarcation. They shall also coordinate with Delhi Police for joint patrolling and enforcement activities in border areas.

SHO Alipur

The Station House Officer, Police Station Alipur has been directed to conduct regular patrols, including daily inspections, with special focus on vulnerable sites prone to illegal sand mining activities. Daily reports shall be submitted to the office of the Sub-Divisional Magistrate (Narela) detailing inspections conducted, incidents detected, preventive and enforcement actions taken, and cases registered, if any. The SHO, PS Alipur shall ensure participation of police personnel in the joint inspection/site visit scheduled for 11.02.2026 and extend full cooperation and support to other departments during the demarcation exercise and subsequent enforcement operations.

Irrigation & Flood Control Department

The Irrigation & Flood Control Department has been tasked with maintaining continuous vigil along the Yamuna riverbanks in the identified border areas. Daily reports shall be submitted to the office of the Sub-Divisional Magistrate (Narela) regarding any observed illegal activities, encroachments, or violations. The department shall participate in the joint inspection/site visit on



11.02.2026 and provide technical inputs and assistance during the demarcation exercise as required.

Revenue Department (Tehsildar & Halqa Patwaris)

The Revenue Department shall provide all relevant land records, revenue maps, and cadastral details pertaining to the border villages for the demarcation exercise. They shall assist in identification and verification of boundary markers and revenue landmarks during the joint inspection and coordinate with their counterparts from Uttar Pradesh for seamless data exchange and record verification.

Delhi Development Authority (DDA)

The Delhi Development Authority shall participate in the joint inspection/site visit on 11.02.2026 and provide inputs on land use, planning, and development regulations applicable to the border areas. The authority shall assist in identification and removal of unauthorized constructions or encroachments, if any.

Municipal Corporation of Delhi (MCD)

The Municipal Corporation of Delhi shall participate in the joint inspection/site visit on 11.02.2026 and provide necessary support for civic infrastructure assessment and enforcement in the border areas.



[Handwritten Signature]

(KANIKA, IAS)

**SUB-DIVISIONAL MAGISTRATE (NARELA)
OUTER NORTH DELHI**

To,
All Concerned Officer/Officials

Copy for information

1. OSD to Chief Minister(Delhi) office of 3rd Delhi Secretariat, IP Estate, New Delhi, Delhi 110002 – for kind information.
2. SO to Chief Secretary, GNCT of Delhi – for kind information.
3. PS to Principal Secretary (Revenue) UP 2nd Floor Lucknow Shashtri Bhawan UP 226001 for kind information.
4. PS to Commissioner of Police, Delhi – for kind information.
5. PS Divisional Commissioner, GNCT of Delhi – for kind information.
6. District Magistrate (Outer North) /District Magistrate (North-East) – for information.
7. DM Ghaziabad / DM Baghpat (U.P.) – for information.
8. Director, DDA – for information and necessary action.
9. Deputy Commissioner (MCD) Narela Zone, Opp. PS Narela, Delhi-42
10. Chief Engineer, Irrigation & Flood Control Dept. – for information.
11. PA to Commissioner, Transport Dept. – for information.
12. ACP, Badli to ensure police participation in the joint inspection scheduled on 11.02.2026 and in ongoing surveillance/ patrolling.
13. Guard File



[Handwritten Signature]

(KANIKA, IAS)

**SUB-DIVISIONAL MAGISTRATE (NARELA)
OUTER NORTH DELHI**

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (NARELA)
D.M. OUTER NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI-

F. No. MISC/SDM/Narela/2025/1905

Dated 11/3/2026

MINUTES OF JOINT INSPECTION / SITE VISIT

Subject: Minutes of the Joint Inspection and Site Visit conducted on 05th March 2026 for precise demarcation of inter-state borders along the Yamuna River between District Outer North (GNCT of Delhi) and adjoining Districts of Baghpat/Ghaziabad (Uttar Pradesh) to ensure jurisdictional clarity and to prevent illegal sand mining activities.

The joint inspection was conducted as per the above references at the assembly point Village Jhangola, Shank No. 7, Delhi on 05.03.2026 at 12:00 PM. The team physically inspected the Yamuna river banks and adjoining border areas falling within the territorial jurisdiction of villages Sungerpur Delhi, Sungerpur Shadra, Tehri Daulatpur, Kulakpur, Jhangola, & Palla.

The following officers attended the joint inspection:

1. Shri Deepak Kumar, Tehsildar Narela, Revenue Department GNCTD
2. Shri Vipin Tomar, Lekhpal, SDM Loni (Uttar Pradesh)
3. Shri Suresh Narwal, P.S. Alipur, Delhi Police. GNCTD
4. Shri Himanshu Chauhan, Junior Engineer, Irrigation & Flood Control Department, GNCTD
5. Shri Ajay Hooda, Assistant Engineer, Irrigation & Flood Control Department. GNCTD
6. Shri Himanshu, Patwari, Delhi Development Authority (DDA) GNCTD.

All participants were welcome and briefed about the purpose of the inspection in light of rampant illegal sand mining, environmental degradation, riverbed erosion, and violations of the Mines and Minerals (Development and Regulation) Act, 1957, Environment (Protection) Act, 1986, and directions of the Hon'ble National Green Tribunal. It was reiterated that no lease/permission for sand mining has been granted in these areas under GNCT of Delhi jurisdiction and all such activities are strictly illegal.

After detailed site inspection, boundary verification, and deliberations with Uttar Pradesh counterparts, the following decisions and directions were taken unanimously:

1. Demarcation of inter-state boundaries shall be carried out on priority basis for all the identified villages, of outer north namely Sungerpur Shadra, Sungerpur Delhi, Kulakpur, Jhangola, Palla, and Tehri Daulatpur. In line with Delhi Police & North East Department Highest priority shall be assigned to villages Jhangola, Sungerpur Delhi, and Sungerpur Shadra, being the most critically affected by illegal sand mining activities
(Action : All Concerned Department)

During the joint inspection, Shri Vipin Tomar, Lekhpal from SDM Loni (Uttar Pradesh) was present. It was mutually agreed and assured that officials from SDM Loni shall remain available during the entire demarcation exercise and shall provide all relevant records for boundary verification. Further, SDM Kherka and SDM Baghpat are hereby



requested to make themselves and their staff available along with all necessary records during the demarcation process so that the exercise can be completed expeditiously and illegal sand mining activities can be eliminated. **(Action: Uttar Pradesh Authorities (SDM Loni, Kherka & Baghpat)**

2. In continuation of the directions contained in Order dated 29/01/2026 vide F. No. MISC/SDM/Narela/2025/13-127, the **SHO, P.S. Alipur shall ensure daily round-the-clock patrolling** with special emphasis on night vigil in the identified border areas. The police shall also clearly demarcate and submit in writing the specific areas and boundaries falling under their jurisdiction for patrolling purposes. A daily report detailing patrolling conducted, inspections undertaken, preventive and enforcement actions taken, incidents reported, and FIRs registered, if any, shall be submitted to the office of the undersigned by 10:00 AM of the following day without fail. Prompt registration of FIRs and seizure of vehicles and machinery found involved in illegal sand mining shall be ensured without exception. **(Action :Delhi Police (SHO, P.S Alipur)**

3. Irrigation & Flood Control Department shall maintain daily patrolling and continuous vigil along the Yamuna riverbanks in the identified border areas. The Department may seek necessary police assistance as and when required for effective enforcement. A daily report regarding any observed illegal activities, encroachments, or violations shall be submitted to the office of the undersigned by 10:00 AM of the following day.

(Action :Irrigation & Flood Control Deptment)

4. DDA shall provide detailed inputs on land use planning and development regulations applicable to the border areas. Assistance shall also be extended for the identification and removal of any unauthorised constructions or encroachments, if found during future inspections. **(Action :Delhi Development Authority (DDA)**

5.The directions issued vide Minutes dated 10/02/2026 shall continue to remain in force. Accordingly, all relevant land records, revenue maps, and cadastral details shall be made available; assistance shall be extended for identification and verification of boundary markers; and close coordination shall be maintained with Uttar Pradesh counterparts. Strict field vigil shall be maintained and daily field visit reports, with geo-tagged photographs wherever possible, shall be submitted to the Tehsildar Narela and SDM Narela by 10:00 AM of the following day. Any instance of illegal sand mining or excavation shall be immediately reported to the Police and SDM Narela

(Action : Revenue Department (Tehsildar Narela & Halqa Patwaris)

6. Additional Action :

- Close coordination, regular communication, and real-time information sharing shall be maintained between Delhi Police, the Irrigation & Flood Control Department, Revenue Department, DDA, and Uttar Pradesh authorities



- Any illegal sand mining or excavation activity detected shall be immediately stopped, machinery and vehicles seized, and legal action initiated without delay in accordance with Order dated 29/01/2026.
- All members shall mandatorily submit their daily action-taken reports by 10:00 AM of the following day directly to the office of the undersigned.
- The Day & Night Joint Inspection Team constituted vide Order dated 29/01/2026 shall continue to function in tandem with the above directions.
- The team may co-opt any other officer/official or seek assistance from any other department or agency, as required.
- This arrangement shall continue until further orders and shall be reviewed periodically.



(All Concerned Agencies)

Aditya

ADITYA KUMAR JHA
SUB DIVISIONAL MAGISTRATE NARELA
NARELA DISTRICT OUTER NORTH

To,
All Concerned Officer/Officials

Copy for information .

1. District Magistrate (Outer North) /District Magistrate (North-East) – for information.
2. DCP Outer North P.S Samaypur Badli Delhi- for information.
3. DM Ghaziabad / DM Baghpat (U.P.) – for information.
4. Director, DDA – for information and necessary action.
5. Deputy Commissioner (MCD) Narela Zone, Opp. PS Narela, Delhi-42
6. Chief Engineer, Irrigation & Flood Control Dept. – for information.
7. PA to Commissioner, Transport Dept. – for information.
8. ACP, Badli to ensure police participation in the joint inspection scheduled on 11.02.2026 and in ongoing surveillance/ patrolling.
9. Guard File



Aditya

ADITYA KUMAR JHA
SUB DIVISIONAL MAGISTRATE NARELA
NARELA DISTRICT OUTER NORTH

**GOVERNMENT OF NCT OF DELHI
OFFICE OF THE SUB-DIVISIONAL MAGISTRATE (NARELA)
DISTRICT OUTER NORTH, D.M. OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR,
DELHI**

F.No.2690/SDM/AP/2025/3229

Dated: 08/04/2026

MINUTES OF THE JOINT INSPECTION

The joint inspection was conducted under the supervision of ADM, Outer North/Nodal Officer Joint Inter State Task Force on 08.04.2026 at 12:30 PM at the assembly point Village Jhangola, Shank No. 7, Delhi. The team physically inspected the Yamuna river banks and adjoining border areas.

The following officers attended the joint inspection:

1. SDM Narela (District Outer North)
2. Deputy Director, DDA (LM)
3. Tehsildar Narela, (District Outer North)
4. SHO Alipur, District Outer North
5. Assistant Engineer, Irrigation & Flood Control Department. GNCTD
6. Shri Vipin Tomar, Lekhpal, SDM Loni (Uttar Pradesh)
7. Shri Himanshu Chauhan, Junior Engineer, Irrigation & Flood Control Department, GNCTD
8. Shri Himanshu, Patwari, Delhi Development Authority (DDA) GNCTD.

All participants were welcome and briefed about the purpose of the inspection in light of rampant illegal sand mining, environmental degradation, riverbed erosion, and violations of the Mines and Minerals (Development and Regulation) Act, 1957, Environment (Protection) Act, 1986, and directions of the Hon'ble National Green Tribunal. It was reiterated that no lease/permission for sand mining has been granted in these areas under GNCT of Delhi jurisdiction and all such activities are strictly illegal.

After detailed site inspection, no active sand mining issue was seen. Further, after deliberations with concerned agencies, the following decisions and directions were taken unanimously:

1. **Demarcation of inter-state boundaries:** The demarcation process has been initiated and relevant revenue records are being reconciled. The demarcation shall be completed in time bound manner on priority basis carried out on priority basis for all the identified villages. During the joint inspection, it was mutually agreed and assured that officials from SDM Khekra shall remain available during the entire demarcation exercise and shall provide all relevant records for boundary verification.

(Action: concerned SDM)

2. In continuation of the directions contained in Order dated 29/01/2026 vide F. No. MISC/SDM/Narela/2025/13-127, the **SHO, P.S. Alipur shall ensure daily round-the-clock patrolling** with special emphasis on night vigil in the identified border areas. The police shall also clearly demarcate and submit in writing the specific areas and boundaries falling under their jurisdiction for patrolling purposes. A daily report detailing patrolling conducted, inspections undertaken, preventive and enforcement actions taken, incidents reported, and FIRs registered, if any, shall be submitted to the office of the undersigned by 10:00 AM of the following day without fail. Prompt registration of FIRs and seizure of vehicles and machinery found involved in illegal sand mining shall be ensured without exception.

(Action :Delhi Police (SHO, P.S Alipur)

3. Irrigation & Flood Control Department shall maintain daily patrolling and continuous vigil along the Yamuna riverbanks in the identified border areas. The Department may seek necessary police assistance as and when required for effective enforcement. A daily report regarding any observed illegal activities, encroachments, or violations shall be submitted to the office of the undersigned by 10:00 AM of the following day.

(Action :Irrigation & Flood Control Deptment)

4. DDA shall provide detailed inputs on land use planning and development regulations applicable to the border areas. Assistance shall also be extended for the identification and removal of any unauthorised constructions or encroachments, if found during future inspections.

(Action:Delhi Development Authority (DDA)

5. The directions issued vide Minutes dated 10/02/2026 shall continue to remain in force. Accordingly, all relevant land records, revenue maps, and cadastral details shall be made available; assistance shall be extended for identification and verification of boundary markers; and close coordination shall be maintained with Uttar Pradesh counterparts. Strict field vigil shall be maintained and daily field visit reports, with geo-tagged photographs wherever possible, shall be submitted to the Tehsildar Narela and SDM Narela by 10:00 AM of the following day. Any instance of illegal sand mining or excavation shall be immediately reported to the Police and SDM Narela

(Action: Revenue Department (Tehsildar Narela & Halqa Patwaris)

6. Close coordination, regular communication, and real-time information sharing shall be maintained between Delhi Police, the Irrigation & Flood Control Department, Revenue Department, DDA, and Uttar Pradesh authorities.

Action: all concerned department

To,

All Concerned Officer/Officials

Copy for information:

1. District Magistrate (Outer North) /District Magistrate (North-East)- for information.
2. DCP Outer North P.S Samaypur Badli Delhi- for information.
3. DM Ghaziabad/DM Baghpat (U.P.) – for information.
4. Director, DDA – for information and necessary action.
5. Deputy Commissioner (MCD) Narela Zone, Opp. P.S. Narela, Delhi-42
6. Chief Engineer, Irrigation & Flood Control Dept. – for information.
7. PA to Commissioner, Transport Dept. – for information.
8. ACP, Badli to ensure police participation in the joint inspection scheduled on 11.02.2026 and in ongoing surveillance/ patrolling.
9. Guard File


Sub-Divisional Magistrate (Narela)
District Outer North

REMINDER IV

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (NARELA)
D.M. OUTER NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR,
DELHI-

F. No. MISC/SDM/Narela /2025/3306-11

Dated 08/04/2026

To,

The ACP (Alipur)
Office of P.S Alipur
Delhi-110036

Subject: Non-submission of Action Taken Reports (ATRs) regarding enforcement actions against illegal sand mining activities along the Yamuna river banks in Narela Sub-Division.

Sir,

With reference to Office Order No. F. No. MISC/SDM/Narela/2025/113-127 dated 29/01/2026, vide which a Joint Inspection Team was constituted with a view to preventing, detecting, and curbing illegal sand mining/earth extraction activities along the Yamuna river banks falling within the territorial jurisdiction of villages Sungerpur Delhi, Sungerpur Shadra, Tehri Daulatpur, Jhangola, Kulakpur, and adjoining areas under Narela Sub-Division, it is brought to your notice that directions were issued to the Station House Officer (SHO), Alipur to submit daily status report regarding patrolling conducted & inspection undertaken for onward submission.

In view of the above, you are requested to direct the concerned to furnish all pending ATRs/daily reports from the date of issuance of the Order (i.e., 29/01/2026) till date, along with comprehensive details of patrolling conducted, inspections undertaken, actions taken, seizures effected, cases registered, and any other relevant information, to this office without further delay positively.

It is further submitted that continues non appearance of SHO Alipur in important meetings of the sub division i.e. STF Meeting dated 14.01.2026 & Sand Mining UP -Delhi Coordinate Meeting dated 06.02.2025 is being brought to your notice for further necessary action your end to ensure attendance.




ADITYA KUMAR JHA
SUB DIVISIONAL MAGISTRATE NARELA
NARELA DISTRICT OUTER NORTH

Copy to:

1. Tehsildar Narela for necessary action
2. SHO Alipur P S Alipur Delhi-110036
3. PA to DCP Outer North for kind information
4. PA to DM Outer North for kind information
5. PA to ADM Outer North for kind information

REMINDER III

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (NARELA)
M. OUTER NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR,
DELHI-

No. MISC/SDM/Narela /2025/2434-39

Dated 23/3/2026

To,

The ACP (Alipur)
Office of P.S Alipur
Delhi-110036

Subject: Non-submission of Action Taken Reports (ATRs) regarding enforcement actions against illegal sand mining activities along the Yamuna river banks in Narela Sub-Division.

Sir,

With reference to Office Order No. F. No. MISC/SDM/Narela/2025/113-127 dated 29/01/2026, vide which a Joint Inspection Team was constituted with a view to preventing, detecting, and curbing illegal sand mining/earth extraction activities along the Yamuna river banks falling within the territorial jurisdiction of villages Sungerpur Delhi, Sungerpur Shadra, Tehri Daulatpur, Jhangola, Kulakpur, and adjoining areas under Narela Sub-Division, it is brought to your notice that directions were issued to the Station House Officer (SHO), Alipur to submit daily status report regarding patrolling conducted & inspection undertaken for onward submission.

In view of the above, you are requested to direct the concerned to furnish all pending ATRs/daily reports from the date of issuance of the Order (i.e., 29/01/2026) till date, along with comprehensive details of patrolling conducted, inspections undertaken, actions taken, seizures effected, cases registered, and any other relevant information, to this office without further delay positively.

It is further submitted that continues non appearance of SHO Alipur in important meetings of the sub division i.e. STF Meeting dated 14.01.2026 & Sand Mining UP -Delhi Coordinate Meeting dated 06.02.2025 is being brought to your notice for further necessary action your end to ensure attendance.



Aditya Kumar Jha
ADITYA KUMAR JHA
SUB-DIVISIONAL MAGISTRATE NARELA
NARELA DISTRICT OUTER NORTH

Copy to:

1. Tehsildar Narela for necessary action
2. SHO Alipur P.S Alipur Delhi-110036
3. PA to DCP Outer North for kind information
4. PA to DM Outer North for kind information
5. PA to ADM Outer North for kind information

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REMINDER II

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (NARELA)
D.M. OUTER NORTH OFFICE COMPLEX, G.T. KARNAL ROAD,
ALIPUR, DELHI-

F. No. MISC/SDM/Narela /2025/1846

Dated 09/03/2026

To,

The ACP (Alipur)
Office of P.S Alipur
Delhi-110036

Subject: Non-submission of Action Taken Reports (ATRs) regarding enforcement actions against illegal sand mining activities along the Yamuna river banks in Narela Sub-Division.

Sir,

With reference to Office Order No. F. No. MISC/SDM/Narela/2025/113-127 dated 29/01/2026, vide which a Joint Inspection Team was constituted with a view to preventing, detecting, and curbing illegal sand mining/earth extraction activities along the Yamuna river banks falling within the territorial jurisdiction of villages Sungerpur Delhi, Sungerpur Shadra, Tehri Daulatpur, Jhangola, Kulakpur, and adjoining areas under Narela Sub-Division, it is brought to your notice that directions were issued to the Station House Officer (SHO), Alipur to submit daily status report regarding patrolling conducted & inspection undertaken for onward submission.

In view of the above, you are requested to direct the concerned to furnish all pending ATRs/daily reports from the date of issuance of the Order (i.e., 29/01/2026) till date, along with comprehensive details of patrolling conducted, inspections undertaken, actions taken, seizures effected, cases registered, and any other relevant information, to this office without further delay positively.

It is further submitted that continues non appearance of SHO Alipur in important meetings of the sub division i.e. STF Meeting dated 14.01.2026 & Sand Mining UP -Delhi Coordinate Meeting dated 06.02.2025 is being brought to your notice for further necessary action your end to ensure attendance.



(Signature)
ADITYA KUMAR JHA
SUB DIVISIONAL MAGISTRATE NARELA
NARELA DISTRICT OUTER NORTH

Copy to:

1. Tehsildar Narela for necessary action
2. SHO Alipur P.S Alipur Delhi-110036
3. PA to DCP Outer North for kind information
4. PA to DM Outer North for kind information
5. PA to ADM Outer North for kind information

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REMINDER-I

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (NARELA)

A. OUTER NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI-
No. MISC/SDM/Narela /2025/1665-70

Dated 29/02/26.

The ACP (Alipur)
Office of P.S Alipur
Delhi-110036

Subject: Non-submission of Action Taken Reports (ATRs) regarding enforcement actions against illegal sand mining activities along the Yamuna river banks in Narela Sub-Division.

Sir,

With reference to Office Order No. F. No. MISC/SDM/Narela/2025/113-127 dated 29/01/2026, vide which a Joint Inspection Team was constituted with a view to preventing, detecting, and curbing illegal sand mining/earth extraction activities along the Yamuna river banks falling within the territorial jurisdiction of villages Sungerpur Delhi, Sungerpur Shadra, Tehri Daulatpur, Jhangola, Kulakpur, and adjoining areas under Narela Sub-Division, it is brought to your notice that directions were issued to the Station House Officer (SHO), Alipur to submit daily status report regarding patrolling conducted & inspection undertaken for onward submission.

In view of the above, you are requested to direct the concerned to furnish all pending ATRs/daily reports from the date of issuance of the Order (i.e., 29/01/2026) till date, along with comprehensive details of patrolling conducted, inspections undertaken, actions taken, seizures effected, cases registered, and any other relevant information, to this office without further delay positively.

It is further submitted that continues non appearance of SHO Alipur in important meetings of the sub division i.e. STF Meeting dated 14.01.2026 & Sand Mining UP -Delhi Coordinate Meeting dated 06.02.2025 is being brought to your notice for further necessary action your end to ensure attendance.



Aditya Kumar Jha
23/02/2026

ADITYA KUMAR JHA
SUB DIVISIONAL MAGISTRATE NARELA
NARELA DISTRICT OUTER NORTH

Copy to:

1. Tehsildar Narela for necessary action
2. SHO Alipur P.S Alipur Delhi-110036
3. PA to DCP Outer North for kind information
4. PA to DM Outer North for kind information
5. PA to ADM Outer North for kind information

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GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (NARELA)
D.M. OUTER NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI-

F. No. MISC/SDM/Narela /2025/1436-41

Dated 10/02/26

The ACP (Alipur)
Office of P.S Alipur
Delhi-110036

Subject: Submission of Daily Compliance report regarding enforcement actions against illegal sand mining activities along the Yamuna river banks in Narela Sub-Division.

With reference to Office Order No. F. No. MISC/SDM/Narela/2025/113-127 dated 29/01/2026, vide which a Joint Inspection Team was constituted with a view to preventing, detecting, and curbing illegal sand mining/earth extraction activities along the Yamuna river banks falling within the territorial jurisdiction of villages Sungerpur Delhi, Sungerpur Shadra, Tehri Daulatpur, Jhangola, Kulakpur, and adjoining areas under Narela Sub-Division, it is brought to your notice that directions were issued to the Station House Officer (SHO), Alipur to submit daily status report regarding patrolling conducted & inspection undertaken for onward submission.

In view of the above, you are requested to direct the concerned to furnish all pending ATRs/daily reports from the date of issuance of the Order (i.e., 29/01/2026) till date, along with comprehensive details of patrolling conducted, inspections undertaken, actions taken, seizures effected, cases registered, and any other relevant information, to this office without further delay positively.

It is further submitted that continues non appearance of SHO Alipur in important meetings of the sub division i.e. STF Meeting dated 14.01.2026 & Sand Mining UP -Delhi Coordinate Meeting dated 06.02.2025 is being brought to your notice for further necessary action your end to ensure attendance.

(KANIKA, IAS)
SUB DIVISIONAL MAGISTRATE NARELA
NARELA DISTRICT OUTER NORTH

Copy to:

1. Tehsildar Narela for necessary action
2. SHO Alipur P.S Alipur Delhi-110036
3. PA to DCP Outer North for kind information
4. PA to DM Outer North for kind information
5. PA to ADM Outer North for kind information



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GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (NARELA)

D.M. OUTER NORTH OFFICE COMPLEX, O.T. KARNAL ROAD, ALIPUR, DELHI-

F. No. MISC/BDM/Narela/2025/113-127

Dated 29/01/2026

ORDER

WHEREAS reports have been received regarding rampant illegal sand mining activities along the Yamuna river banks falling within the territorial jurisdiction of villages Sungerpur Delhi, Sungerpur Shadra, Tehri Daulatpur, Jhangola, and Kulakpur of Narela Sub-Division particularly in Shank No 6, 7, and 8 of village Jhangola, where large-scale sand mining activities have been reported:

AND WHEREAS such illegal activities are causing severe environmental degradation, riverbed erosion, threat to public safety, and violation of various statutory provisions including but not limited to the Mines and Minerals (Development and Regulation) Act, 1957, the Environment (Protection) Act, 1986, and the rules and regulations framed thereunder;

AND WHEREAS in view of the gravity of the situation and in order to prevent, detect, curb and take immediate stringent action against such illegal sand mining/earth extraction activities, it is considered necessary and expedient in public interest to constitute a high-powered Joint Inspection Team with immediate effect,

The team shall operate within the Yamuna river banks and adjoining areas falling within the territorial jurisdiction of villages Sungerpur Delhi, Sungerpur Shadra, Tehri Daulatpur, Jhangola, Kulakpur, and any other areas under Narela Sub-Division along the Yamuna river.

Sr No	Day Team	Night Team
1	1. Deepak Kumar Tehsildar Narela, Revenue Department. 2. Sh Swarn Patwari Revenue Department. 3. Sh Amit Delhi, (Head Constable) Delhi Police P.S Alipur 4. Sh Ajay, (Constable) Delhi Police P.S Alipur	1. Deepak Kumar, Tehsildar Narela, Revenue Department. 2. Sh Santosh Dutt Patwari Revenue Department 3. Sh Sanjeev (Head Constable) Delhi Police, P.S Alipur 4. Sh Ajay (Constable) Delhi Police, P.S Alipur

1. Tehsildar, Narela

- To conduct regular inspections from the revenue and administrative perspective.
- To identify and report any unauthorized/illegal occupation, excavation, or sand lifting activities on government/revenue land and riverbed areas.
- To inform the police authorities (ACP/Station House Officer) immediately upon detection of any illegal activity for initiation of legal action under appropriate provisions of law.
- To coordinate with Halqa Patwaris for effective field-level vigilance and timely reporting.
- **To submit daily reports to the O/o undersigned without fail.**

2. Halqa Patwari (concerned villages)

- To maintain strict and continuous vigil in the field and regularly monitor the Yamuna river banks within their respective revenue jurisdictions.
- To immediately report any suspicious/illegal activity to the Tehsildar and Police authorities.
- To submit daily field visit reports (including photographic evidence/geo-tagged photographs, wherever possible) to the Tehsildar and SDM Narela until further orders.

3. SHO, Alipur

- To supervise overall police arrangements and deployment in the villages along Yamuna river banks.
- To depute beat officers/police personnel for round-the-clock patrolling and surveillance, with special emphasis on night vigil to prevent illegal sand mining activities, and share duty chart with the O/o undersigned,
- To ensure prompt registration of FIRs/cases under appropriate sections of law and immediate seizure of vehicles, machinery (JCBs, tractors, dumpers, loaders, etc.), and other equipment/materials involved in illegal activities.
- To provide necessary police assistance and during joint inspections, raids, and enforcement operations.



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submit daily reports to the O/o undersigned regarding patrolling conducted, inspections undertaken, preventive/enforcement actions taken, and cases registered.

- Inspections shall be conducted during both day and night hours, with special emphasis on night-time surveillance to curb clandestine operations.
2. Any illegal sand mining/excavation activity detected shall be immediately stopped, machinery/vehicles/equipment seized, and legal action initiated as per law without any delay.
 3. Close coordination, regular communication, and information sharing shall be maintained for effective enforcement and to ensure a coordinated approach.
 4. All Members shall mandatorily submit their daily action-taken reports by 10:00 AM of the following day directly to the office of undersigned, detailing actions taken, incidents reported, seizures made, cases registered, and suggestions for further improvement, if any.
 5. The team may co-opt any other officer/official or seek assistance from any other department/agency as and when required for effective discharge of its functions.
 6. This team shall function until further orders and may be reviewed, reconstituted, or modified as deemed necessary by the undersigned.

This Order shall come into force with immediate effect.



(KANIKA, IAS)

SUB-DIVISIONAL MAGISTRATE (NARELA)
OUTER NORTH DELHI

To:

All Concerned officials

Copy for information

1. OSD to Chief Minister (Delhi) office of 3rd Delhi Secretariat, IP Estate, New Delhi, Delhi 110002 - for kind information.
2. SO to Chief Secretary, GNCT of Delhi - for kind information.
3. PS to Principal Secretary (Revenue) UP 2nd Floor Lucknow Shashtri Bhawan UP 226001 for kind information.
4. PS to Commissioner of Police, Delhi - for kind information.
5. PS Divisional Commissioner, GNCT of Delhi - for kind information.
6. District Magistrate (Outer North) / District Magistrate (North-East) - for information.
7. DM Ghaziabad / DM Baghpat (U.P.) - for information.
8. SDM LONI/SDM BHAGPAT/SDM KHERKA (U.P) for information
9. DCP Outer North for information
10. ACP Alipur to submit daily reports to the undersigned regarding patrolling conducted, inspections undertaken, preventive/enforcement actions taken, and cases registered.
11. Director, DDA - for information and necessary action.
12. Chief Engineer, Irrigation & Flood Control Dept. - for information.
13. PA to Commissioner, Transport Dept. - for information.
14. Guard File



(KANIKA, IAS)

SUB-DIVISIONAL MAGISTRATE (NARELA)
OUTER NORTH DELHI

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REMINDER V

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (NARELA)
D.M. OUTER NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR,
DELHI-

F. No. MISC/SDM/Narela /2025/3879-84

Dated 20/4/26

To,

The ACP (Alipur)
Office of P.S Alipur
Delhi-110036

Subject: Non-submission of Action Taken Reports (ATRs) regarding enforcement actions against illegal sand mining activities along the Yamuna river banks in Narela Sub-Division.

Sir,

With reference to Office Order No. F. No. MISC/SDM/Narela/2025/113-127 dated 29/01/2026, vide which a Joint Inspection Team was constituted with a view to preventing, detecting, and curbing illegal sand mining/earth extraction activities along the Yamuna river banks falling within the territorial jurisdiction of villages Sungerpur Delhi, Sungerpur Shadra, Tehri Daulatpur, Jhangola, Kulakpur, and adjoining areas under Narela Sub-Division, it is brought to your notice that directions were issued to the Station House Officer (SHO), Alipur to submit daily status report regarding patrolling conducted & inspection undertaken for onward submission.

In view of the above, you are requested to direct the concerned to furnish all pending ATRs/daily reports from the date of issuance of the Order (i.e., 29/01/2026) till date, along with comprehensive details of patrolling conducted, inspections undertaken, actions taken, seizures effected, cases registered, and any other relevant information, to this office without further delay positively.

It is further submitted that continues non appearance of SHO Alipur in important meetings of the sub division i.e. STF Meeting dated 14.01.2026 & Sand Mining UP -Delhi Coordinate Meeting dated 06.02.2025 is being brought to your notice for further necessary action your end to ensure attendance.



YKJ
ADITYA KUMAR JHA
SUB DIVISIONAL MAGISTRATE NARELA
NARELA DISTRICT OUTER NORTH

Copy to:

1. Tehsildar Narela for necessary action
2. SHO Alipur P.S Alipur Delhi-110036
3. PA to DCP Outer North for kind information
4. PA to DM Outer North for kind information
5. PA to ADM Outer North for kind information

Subject: Detailed compliance report regarding allegations of illegal sand mining in PS Alipur jurisdiction

Kindly reply to your office letter no. F.No.2690/SDM/Narela/2025/4082-93
Dated 30.04.2026 in the subject cited above.

Respected Sir,

In continuation of earlier correspondence on the subject cited above and in compliance the point-wise detailed report is submitted as under for kind perusal please:

Background of the Matter: It is respectfully submitted that allegations regarding illegal sand mining along the Yamuna River banks exactly fallen in the jurisdiction of PS Burari, North District. However, there is one similar complainant Ravinder Kumar jurisdiction of PS Alipur regular filling his complaint regarding illegal sand mining.

Action Taken under Environment Act: Multiple enforcement drives and inspections were conducted in coordination with Revenue Authorities and SDM staff. During these operations that Illegal sand mining activities were detected and immediately stopped & during patrolling one case had been registered vide case FIR No. 170/2026 Dt. 14.04.2026 u/s 303(2)/3(5) BNS & 21(1) MM Act, IO/ASI Suresh 1162/OND Mob. 8750875438, Accused arrested namely Surender Singh s/o Uttar Singh R/o Jhangola No. 2, Delhi, Aged 44 Years

Intelligence Collection & Identification of Masterminds: All deputed beat staff and local intelligence sources have been specifically tasked to identify organized gangs and masterminds involved in illegal sand mining and if any inputs so received are being verified discreetly and shared with the Task Force or with the senior officers.

- a) Inter-district and inter-state coordination, particularly with adjoining districts of Uttar Pradesh, is being maintained to track supply chains and repeat offenders & surveillance has been intensified in vulnerable river-belt villages, especially during night hours.

Beat Officers & Area Responsibility (Last Two Years): Village Hiranki, falling under the jurisdiction of Beat No. 09 (Village Baktawarpur), PS Alipur, is presently being covered by the following staff:

Presently Deployed Beat Officers:

1. HC Rambir No. 2531/OND Since Jan 2025 to Till date

3712/SDM/NL
6/5/26

Diary No. 1970
 Date: 05/05/2026
 SHO/Alipur

2. CT Ajay No. 2359/OND Since Jan 2024 to Till date
3. HC Amit No. 2138/OND Since Jan 2025 to Till date

Their duty records reflect:

- Regular beat visits, Night patrolling during vulnerable hours & Reporting and preventive action on suspicious activities

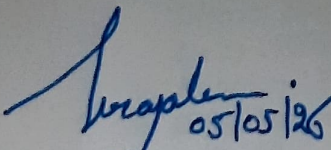
Compliance with SDM, Narela Order: In compliance with the SDM's order dated 29.01.2026:

- a) Round-the-clock patrolling has been ensured along Yamuna river banks.
- b) Police staff is actively participating in joint inspections (day & night).
- c) Immediate registration of cases, seizure of vehicles/equipment and legal action is being taken wherever violations are detected (Copies of total action taken, FIR's registered, DD Entries of departure and arrival is enclosed herewith).

Present Status: It is respectfully submitted that:

1. No organized illegal sand mining activity is being allowed to operate unchecked in PS Alipur jurisdiction.
2. Strict, sustained and coordinated enforcement action is continuing.
3. Any further actionable intelligence regarding masterminds or syndicates shall be promptly acted upon as per law.

Submission: The above facts are submitted for kind perusal. Further appropriate and suitable action may kindly be taken in the matter, as deemed fit, at your good office please.


 ACP/SPB
 Asstt. Commissioner of Police
 Sub-Division, Samaypur Badli
 Outer North District, Delhi


 SHO/PS Alipur

STATION HOUSE OFFICER
 POLICE STATION ALIPUR
 OUTER NORTH DELHI-3

SDM/Alipur ✓

F. No.2690/SDM/Narela /2025/4082-93

Dated 30/04/2021

MEETING NOTICE

A meeting has been scheduled to be held under the Chairmanship of the Worthy District Magistrate (Outer North) in the Conference Hall at the DM (Outer North) Office Complex, Alipur, Delhi-110036 on **04.05.2026 at 12:00 PM** to deliberate upon the issues of illegal sand mining activities in the Yamuna Flood Plains in concerned villages situated along the Yamuna River in Delhi, as well as in the adjoining areas of Baghpat District & Ghaziabad (Uttar Pradesh) beyond the present course of the Yamuna River.

All concerned officials are hereby requested to make it convenient to attend the meeting.



Yd/9
**SUB DIVISIONAL MAGISTRATE NARELA
NARELA DISTRICT OUTER NORTH**

To:

1. The District Magistrate Ghaziabad Uttar Pradesh-, with a request to kindly attend the said meeting through Video Conference (VC)
2. The District Magistrate, Baghpat District, Uttar Pradesh-250619, with a request to kindly attend the said meeting through Video Conference (VC)
3. The District Magistrate (North East) , with a request to kindly attend the said meeting through Video Conference (VC)
4. Additional District Magistrate Outer North Delhi-110036
5. Additional District Magistrate (North East) K-Block, Ground Floor, District Magistrate Office Complex, Opp. Gagan Cinema, Nand Nagri, Delhi-110093
6. Additional District Magistrate (North) 5 Sham Nath Marg Delhi-110054
7. SDM Karawal Nagar K-Block, First Floor, DC Office Complex,Nand Nagri Delhi-93./
8. SDM Burari Near NDPL Office Panchayat Bhawan Burari Delhi-110084.
9. SDM (Loni) / SDM, Baghpat/ SDM, Khekra, District Gaziabad Uttar Pradesh
10. Deputy Director (Land Management), DDA (North Zone)
11. ACP Alipur P.S Alipur , Delhi -110036
12. Executive Engineer, I&FC (North Zone)
13. Enforcement Officer, Transport Department (North Zone)

Copy for information.

1. PA to DM (Outer North) for kind information

POLICE STATION, ALIPUR DELHI
Dairy No. 1975 Dated 04/05/2026
Marked to..... (12)
For n/a and report within..... days

SHO/Alipur

FIRST INFORMATION REPORT

(Under Section 173 B.N.S.S.)

(प्रथम सूचना रिपोर्ट)

(धारा 173 बी. एन. एस. एस. के अन्तर्गत)

1. District (जिला): OUTER NORTH (DELHI) Year(वर्ष): 2026 P.S.(थाना): ALIPUR
 FIR No(प.सू.रि.स.): 0170 Date & Time of FIR (व दिनाक की प्रसूप): 14/04/2026
2. Act(s)(अधिनियम): Section(s)(धारा(एँ)):
 - THE BHARATIYA NYAYA SANHITA (BNS), 2023 303(2)/3(5)
 - MINES AND MINERALS (REGULATION OF DEVELOPMENT) ACT 1957 21(1)
3. Occurrence of Offence (अपराध की घटना):
 (a) Day(दिन): TUESDAY Date From(दिनांक से): 14/04/2026 Date To(दिनांक तक): 14/04/2026
 Time Period (समय) Time From (समय से): 04:00 hrs Time To (समय तक): 04:00 hrs
 (b) Information received at P.S.(थाना जहां सूचना प्राप्त हुई Date(दिनांक): 14/04/2026 Time 09:30 hrs
 (c) General Diary Reference (रोजानामचा Entry No.(प्रविष्टि) 062A Date/Time 14/04/2026 10:34
4. Type of Information (सूचना का Written
5. Place of Occurrence (घटनास्थल):
 (a) Direction and Distance from P.S (थाना से दूरी और SOUTH , 4 Km(s) Beat No(बीट सं.): 08
 (b) Address(पता): ,NEAR THOKAR NO. 8 ,NEAR YAMUNA RIVER JHANGOLA VILLAGE, DELHI
 (c) In case, Outside the limit of the Police Station (यदि थाना सीमा के बाहर है):
 Name of P.S(थाना का नाम): District(जिला):
6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):
 (a) Name(नाम): HC KARAMVEER
 (b) Date/Year of Birth (जन्म तिथि) Nationality (राष्ट्रीयता): INDIA
 (c) Passport No.(पासपोर्ट सं.): Date of Issue (जारी करने की तिथि) Place of Issue (जारी करने का
 (d) Occupation POLICE OFFICER
 (e) Address(पता): PS ALIPUR DELHI, ALIPUR, OUTER NORTH, DELHI, INDIA, 9289156805,
7. Details of Known/Suspect/Unknown accused with full particulars(attach separate sheet if necessary)(जात/ संदिग्ध /अज्ञात का पुरे विवरण सहित वर्णन
- | | | |
|---|----------|----------------|
| 1 | Unknown1 | Father Unknown |
|---|----------|----------------|
8. Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):
 NO DELAY
9. Particulars of the properties stolen/involved (attach separate sheet if necessary):
 SI.No. (क्र.सं.) Property Type(Description) Est. Value(Rs.)(मूल्य (रु मे))
- 10 Total value of property stolen (चोरी हुई सम्पत्ति का कुल
 11 Inquest Report / U.D. Case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण नं., यदि कोई

12 F.I.R. Contents (attach separate sheet, if required)(प्रथम सूचना रिपोर्ट तथ्य):

Statement of HC Karamveer, No. 1114/OND, PIS No. 28030211, PS Alipur बयान किया कि मैं Delhi Police में Head Constable हूँ और फिलहाल थाना अलीपुर में posted हूँ। आज दिनांक 14.04.2026 को वरिष्ठ अधिकारियों के आदेशानुसार मैं, Ct. Ankit No. 2668/OND के साथ, यमुना नदी क्षेत्र में होने वाले अवैध खनन की रोकथाम हेतु अपने बीट एरिया में vide DD No. 25A गश्त/रेडिंग ड्यूटी पर था। करीब 04:00 A.M. वजे मैं अपने हमराह स्टाफ के साथ पुश्ता मेन रोड, झंगोला गाँव पर गश्त कर रहा था, तभी मुखबिर खास ने मिलकर सूचना दी कि ठोकर नं. 8 के पास यमुना नदी के पास से कुछ लोग Tractor-Trolley के साथ अवैध रूप से रेत-मिट्टी का खनन कर रहे हैं। यदि तुरंत रेड की जाए तो उन्हें पकड़ा जा सकता है। मैंने उक्त सूचना के सबंध में SHO साहब को टेलीफोन द्वारा अवगत कराया, जिस पर SHO साहब ने तुरंत रेड कर आवश्यक कार्यवाही करने का आदेश दिया। समय प्रातः होने के कारण मौके पर कोई भी public person रेड में शामिल करने हेतु नहीं मिला। समय व्यर्थ न करते हुए मैं अपने हमराह स्टाफ के साथ तुरंत मौके के लिए रवाना हुआ। मैं अपने हमराह स्टाफ के साथ ठोकर नं. 08, यमुना नदी के पास, दिल्ली क्षेत्र में पहुँचा, जहाँ तीन व्यक्ति अवैध रूप से यमुना नदी के पास से रेत/मिट्टी का खनन कर ट्रैक्टर-ट्रॉली में भरते हुए दिखाई दिए। पुलिस पार्टी को देखकर वे लोग भागने लगे। उनमें से एक व्यक्ति ट्रैक्टर पर बैठकर उसे स्टार्ट करने लगा तथा बाकी दो व्यक्ति अपने हाथ में फावड़ा लिए यमुना नदी की तरफ भाग गए। मैंने अपने हमराह स्टाफ के साथ दौड़कर ट्रैक्टर में बैठे व्यक्ति को काबू कर लिया, जबकि बाकी दोनो व्यक्ति अधरे का फायदा उठाकर यमुना की तरफ भाग गए। पृच्छताछ करने पर उस व्यक्ति ने अपना नाम व पता Surrender Singh S/o Utar Singh R/o H.No. 168, Gurudware के पीछे, Jhangola No. 2, PO- Palla, Delhi, Age- 44 years बताया। मौके पर एक लाल रंग का Mahindra Arjun Ultra-1 Tractor खड़ा था, जिस पर कोई number plate नहीं लगी थी। ट्रैक्टर से एक लाल रंग की ट्रॉली जुड़ी हुई थी। ट्रॉली को चेक करने पर उसमें रेत-मिट्टी भरी हुई पाई गई। मौके पर एक फावड़ा भी पड़ा हुआ मिला। जांच करने पर पाया गया कि Surrender Singh अपने अन्य साथियों के साथ बिना किसी वैध अनुमति/लाइसेंस के यमुना नदी के पास स्थित ठोकर नं. 8 से रेत/मिट्टी का अवैध खनन कर रहा था तथा उसका परिवहन कर रहा था। मैंने व मेरे हमराह स्टाफ ने Surrender Singh को यमुना नदी के पास से रेत-मिट्टी चोरी करते हुए मौके पर पकड़ा है। मैंने अपने मोबाइल फोन से ड्यूटी ऑफिसर, थाना अलीपुर को इस बाबत टेलीफोन द्वारा सूचित किया। तत्पश्चात आप Ct. Neeraj No. 2533/OND के साथ मौके पर आए और मैंने अपने हमराह स्टाफ के साथ उपरोक्त Surrender Singh, Tractor-Trolley (जिसमें रेत-मिट्टी भरी हुई थी) एवं मौके पर मौजूद फावड़ा आपको पेश किया। इसके बाद आपने मौके पर मौजूद Tractor (Mahindra Arjun Ultra-1), Trolley सहित रेत-मिट्टी तथा फावड़े को फर्द के माध्यम से बतौर सबूत कब्जा पुलिस में लिया, जिसकी E-Sakshya App पर photography एवं videography की गई। यमुना से रेत की चोरी करने वाले Surrender Singh उपरोक्त व अन्य के विरुद्ध कानूनी कार्यवाही की जाए। उक्त बयान मेरे कहे अनुसार टाइप किया गया है, जिसे मैंने पढ़ लिया, समझ लिया है, ठीक है। SD/-English SI Himanshu No. D- 3350 PS- Alipur श्रीमान ड्यूटी ऑफिसर साहब, थाना अलीपुर, निवेदन है कि आज दिनांक 14.04.2026 को मुझे vide DD No. 44A सूचना प्राप्त हुई, जिस पर मैं SI Himanshu, मय Ct. Neeraj No. 2533/OND मौके पर पहुँचा। मौके पर HC Karamveer No. 1114/OND व Ct. Ankit No. 2668/OND उपस्थित मिले। उन्होंने एक व्यक्ति Surrender Singh S/o Utar Singh R/o H.No. 168, Gurudware के पीछे, Jhangola No. 2, PO- Palla, Delhi, Age- 44 years को Mahindra Arjun Ultra-1 Tractor (Colour- Red, Without Number Plate) के साथ, जिसके पीछे रेत-मिट्टी से भरी लाल रंग की ट्रॉली जुड़ी हुई थी, तथा एक फावड़ा प्रस्तुत किया। ट्रैक्टर को चेक करने पर उसका Engine No. NRM2UXE0095 एवं Chassis No. 00066 पाया गया। जांच में पाया गया कि Surrender Singh व उसके अन्य साथियों द्वारा यमुना नदी से रेत-मिट्टी की चोरी कर ट्रॉली में भरी जा रही थी। इसके बाद मन SI ने मौके पर मौजूद Tractor, Trolley (रेत-मिट्टी सहित) तथा फावड़े को फर्द जव्ती के माध्यम से बतौर सबूत कब्जा पुलिस में लिया। मौके पर crime scene व seizure की photography एवं videography E-Sakshya App के माध्यम से की गई। इसके उपरांत मैंने HC Karamveer का पुस्त हजा बयान दर्ज किया। शिकायतकर्ता के बयान से, सूचना, बरामदगी एवं परिस्थितियों से प्रथम दृश्य अपराध U/s 303(2)/3(5) BNS & 21(1) Mines and Minerals (Development and Regulation) Act, 1957 का पाया गया। अतः एक हिंदी तहरीर तैयार कर मुकदमा दर्ज करवाने हेतु Ct. Neeraj No. 2533/OND के माध्यम से भेजी जा रही है। कृपया मुकदमा दर्ज कर आगामी तफ्तीश बहुकम senior officer ASI Suresh No. 1162/OND को सौंपी जाए। Date and time of incident: 14.04.2026 at about 04:00 A.M Place of incident: Near Thokar No. 8, Near Yamuna River, Jhangola Village, Delhi

Date and time of sending tehrir: 14.04.2026 at about 9.30am SD/-English SI Himanshu No. D- 3350 PS- Alipur पुलिस कार्यवाही हेतु एक Hindi/English typed तहरीर SI Himanshu D-3350 के द्वारा CT NEERAJ NO. 2533/OND के द्वारा थाना हजा में प्राप्त हुई जो तहरीर मिलने पर मन HC/DO ने CCTNS Computer Opt. के द्वारा Case FIR No. 170/2026 U/s 303(2)/3(5) BNS & 21(1) Mines and Minerals (Development and Regulation) Act, 1957 का पंजीकृत करा कर मूल प्रस्तुत लेख व FIR Computerized

District OUTER NORTH (DELHI) P.S: ALIPUR

Year: 2026 FIR No: 0170

Date: 14/04/2026

Copy बराये आईन्दा कार्यवाही CT NEERAJ NO. 2533/OND के द्वारा ASI SURESH NO. 1162/OND के पास भिजवाई गई। जो आगे की कार्यवाही अमल में लाएंगे। जो समस्त विवरण उच्च अधिकारियों को डाक द्वारा प्रेषित होंगे।
Submitted by HC/DO

13 Action Taken Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2:

(की गयी कार्यवाही: चूंकि उपरोक्त जानकारी से पता चलता है कि किया गया अपराध मद सं.2.में उल्लेख धारा के तहत है):

(i) Registered the case and took up the

OR (या)

(प्रकरण दर्ज किया गया और जांच के लिए लिया

(ii) Directed (Name of the I.O.) (जांच अधिकारी का नाम SURESH KUMAR

Rank (पद):

ASST. SI (ASSISTANT SUB-INSPECTOR)

No(सं.): 28911998

to take up the investigation (को जांच आपने पास में लेने के लिए निर्देश दिया गया) OR

(iii) Refused investigation due to (जांच के

OR (के कारण इंकार किया या)

(iv) Transferred to P.S.(name)(थाना):

District(जिला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित)

F.I.R read over to the complainant/informant, admitted to be correctly recorded and a copy given to the

free of cost : (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी) :

R.O.A.C.(आर.ओ.ए.सी.):

14 Signature / Thumb Impression
of the Complainant / Informant:

(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

Signature of Officer

Name(नाम): PARVEEN KUMAR

Rank (पद): HC (HEAD CONSTABLE)

No.(सं.): 28081822

15 Date and Time of despatch to the court:

(अदालत में प्रेषण की तिनाक और समय):

Subject: Constitution of New Task Force for Prevention of Illegal Sand Mining/
Theft from River Yamuna in the area of PS Alipur.

Respectd Sir,

It is submitted that on 02.05.2023, a Task Force was constituted by the Deputy Commissioner of Police, Outer North District with the objective of preventing and effectively curbing illegal theft/mining of sand from the River Yamuna, and to maintain effective coordination with the district police authorities of Ghaziabad and Baghpat (Uttar Pradesh). (Annexure-A)

Subsequently, due to administrative exigencies, the members of the said Task Force were transferred to other units. Therefore, it is humbly requested that the officers/officials mentioned below may kindly be replaced in the said Task Force in place of the transferred members, and necessary orders for the constitution of the new Task Force may also be issued.

List of new members of Task Force.

S.No.	Rank & Name No.	PIS No.	Posted	Mob.No.
1.	Insp. Dharmender Partap Singh No. D-4262	16080196	PS Alipur	9582160611
2.	SI Ankush D-3522	16220203	PS Alipur	9671195072
3.	SI Mohit D-2848	16180017	PS Alipur	9050786006
4.	HC Amit 2138/OND	28102591	PS Alipur	9873369900
5.	HC Narender 171/OND	28094434	PS Alipur	8384006869
6.	HC Rambir 2531/OND	28091616	PS Alipur	8708229778
7.	HC Ajay 2443/OND	28070062	PS Alipur	9050016117
8.	CT Ankit 2668/OND	28220709	PS Alipur	8396977006

Report is submitted please for your kind perusal.


SHO/ALIPUR
DT 07.01.2026

ACP/SPB

STATION HOUSE OFFICER
POLICE STATION ALIPUR, DELHI

DCP/OND

Dated 29/01/2026

886
ORDER

WHEREAS reports have been received regarding rampant illegal sand mining activities along the Yamuna river banks falling within the territorial jurisdiction of villages Sungerpur Delhi, Sungerpur Shadra, Tehri Daulatpur, Jhangola, and Kulakpur of Narela Sub-Division particularly in Shank No 6, 7, and 8 of village Jhangola, where large-scale sand mining activities have been reported:

AND WHEREAS such illegal activities are causing severe environmental degradation, riverbed erosion, threat to public safety, and violation of various statutory provisions including but not limited to the Mines and Minerals (Development and Regulation) Act, 1957, the Environment (Protection) Act, 1986, and the rules and regulations framed thereunder;

AND WHEREAS in view of the gravity of the situation and in order to prevent, detect, curb and take immediate stringent action against such illegal sand mining/earth extraction activities, it is considered necessary and expedient in public interest to constitute a high-powered Joint Inspection Team with immediate effect;

The team shall operate within the Yamuna river banks and adjoining areas falling within the territorial jurisdiction of villages Sungerpur Delhi, Sungerpur Shadra, Tehri Daulatpur, Jhangola, Kulakpur, and any other areas under Narela Sub-Division along the Yamuna river.

Sr No	Day Team	Night Team
1	<ol style="list-style-type: none">1. Deepak Kumar Tehsildar Narela, Revenue Department.2. Sh Swarn Patwari Revenue Department.3. Sh Amit Delhi, (Head Constable) Delhi Police P.S Alipur4. Sh Ajay, (Constable) Delhi Police P.S Alipur	<ol style="list-style-type: none">1. Deepak Kumar, Tehsildar Narela, Revenue Department.2. Sh Santosh Dutt Patwari Revenue Department3. Sh Sanjeev (Head Constable) Delhi Police, P.S Alipur4. Sh Ajay (Constable) Delhi Police, P.S Alipur

1. Tehsildar, Narela

- To conduct regular inspections from the revenue and administrative perspective.
- To identify and report any unauthorized/illegal occupation, excavation, or sand lifting activities on government/revenue land and riverbed areas.
- To inform the police authorities (ACP/Station House Officer) immediately upon detection of any illegal activity for initiation of legal action under appropriate provisions of law.
- To coordinate with Halqa Patwaris for effective field-level vigilance and timely reporting.
- To submit daily reports to the O/o undersigned without fail.

2. Halqa Patwari (concerned villages)

- To maintain strict and continuous vigil in the field and regularly monitor the Yamuna river banks within their respective revenue jurisdictions.
- To immediately report any suspicious/illegal activity to the Tehsildar and Police authorities.
- To submit daily field visit reports (including photographic evidence/geo-tagged photographs, wherever possible) to the Tehsildar and SDM Narela until further orders.

3. SHO, Alipur

- To supervise overall police arrangements and deployment in the villages along Yamuna river banks.
- To depute beat officers/police personnel for round-the-clock patrolling and surveillance, with special emphasis on night vigil to prevent illegal sand mining activities, and share duty chart with the O/o undersigned,
- To ensure prompt registration of FIRs/cases under appropriate sections of law and immediate seizure of vehicles, machinery (JCBs, tractors, dumpers, loaders, etc.), and other equipment/materials involved in illegal activities.
- To provide necessary police assistance and during joint inspections, raids, and enforcement operations.



1. Inspections shall be conducted during both day and night hours, with special emphasis on night-time surveillance to curb clandestine operations.
2. Any illegal sand mining/excavation activity detected shall be immediately stopped, machinery/vehicles/equipment seized, and legal action initiated as per law without any delay.
3. Close coordination, regular communication, and information sharing shall be maintained for effective enforcement and to ensure a coordinated approach.
4. All Members shall mandatorily submit their daily action-taken reports by 10:00 AM of the following day directly to the office of undersigned, detailing actions taken, incidents reported, seizures made, cases registered, and suggestions for further improvement, if any.
5. The team may co-opt any other officer/official or seek assistance from any other department/agency as and when required for effective discharge of its functions.
6. This team shall function until further orders and may be reviewed, reconstituted, or modified as deemed necessary by the undersigned.

This Order shall come into force with immediate effect.



(KANIKA, IAS)

**SUB-DIVISIONAL MAGISTRATE (NARELA)
OUTER NORTH DELHI**

To:

All Concerned officials

Copy for information

1. OSD to Chief Minister (Delhi) office of 3rd Delhi Secretariat, IP Estate, New Delhi, Delhi 110002 - for kind information.
2. SO to Chief Secretary, GNCT of Delhi - for kind information.
3. PS to Principal Secretary (Revenue) UP 2nd Floor Lucknow Shashtri Bhawan UP 226001 for kind information.
4. PS to Commissioner of Police, Delhi - for kind information.
5. PS Divisional Commissioner, GNCT of Delhi - for kind information.
6. District Magistrate (Outer North) / District Magistrate (North-East) - for information.
7. DM Ghaziabad / DM Baghpat (U.P.) - for information.
8. SDM LONI/SDM BHAGPAT/SDM KHERKA (U.P) for information
9. DCP Outer North for information
10. ACP Alipur to submit daily reports to the undersigned regarding patrolling conducted, inspections undertaken, preventive/enforcement actions taken, and cases registered.
11. Director, DDA - for information and necessary action.
12. Chief Engineer, Irrigation & Flood Control Dept. - for information.
13. PA to Commissioner, Transport Dept. - for information.
14. Guard File



(KANIKA, IAS)

**SUB-DIVISIONAL MAGISTRATE (NARELA)
OUTER NORTH DELHI**

888
GENERAL DIARY

District : OUTER NORTH
(DELHI)

P.S./ ALIPUR

GD No. 0020A

Date: 07/02/2026

Section:

:

Time: 09:55:14

Entry Made For :

Rank / Name / PIS No. of Police

Officer :

HEAD CONSTABLE / MANJU MALIK/ 28062474

GD Type(s) : Departure

GD Subject: Departure

GD Brief :

इस समय दर्ज है कि HC AMIT NO.2138/OND बराये करने Petrolling Yamuna PUSTA का
रवाना किया जाता है।SUBMITTED BY HC/DO

NOTE: COMPUTER COPY

Signature
HEAD CONSTABLE / MANJU MALIK/28062474

889

GENERAL DIARYDistrict : OUTER NORTH
(DELHD)

P.S./ ALIPUR

GD No. 0079A

Date: 07/02/2026

Section:

Time: 21:37:47

1

Entry Made For :**Rank / Name / PIS No. of Police****Officer :**

HEAD CONSTABLE / AMIT KUMAR/ 28102591

GD Type(s) : Arrival , Information**GD Subject:** Arrival and Information**GD Brief :**

इस समय दर्ज है कि मन HC vide DD No. 20 से हाजिर थाना आया हूँ व मेरी petrolling के दौरान यमुना पुल पर कोई अवैध खज्र नहीं होता पाया गया। Patrolling के दौरान मेरे साथ SDM Office से कोई staff नहीं था। तमाम हालात जनाब SHO साहब को बतलाए गये। Submitted by self

NOTE: COMPUTER COPY

Signature

HEAD CONSTABLE / AMIT KUMAR/28102591

890
GENERAL DIARY

District : OUTER NORTH
(DELHI)

P.S./ ALIPUR

GD No. 0043A

Date: 25/02/2026

Section:

:

Time: 11:46:29

Entry Made For :

Rank / Name / PIS No. of Police

Officer :

HEAD CONSTABLE / MANJU MALIK/ 28062474

GD Type(s) : Departure

GD Subject: DEPARTURE

GD Brief :

इस समय दर्ज है कि HC AMIT 2138/OND बराये petrolling yamuna pusta road का खाना किया गया व civic agency से कोई staff नहीं आया है SUBMITTED BY HC/DO

NOTE: COMPUTER COPY

Signature

HEAD CONSTABLE / MANJU MALIK/28062474

**891
GENERAL DIARY****District :** OUTER NORTH
(DELHI)**P.S./** ALIPUR**GD No.** 0122A**Date:** 25/02/2026**Section:**

:

Time: 23:40:22**Entry Made For :****Rank / Name / PIS No. of Police****Officer :**

HEAD CONSTABLE / AMIT KUMAR/ 28102591

GD Type(s) : Arrival , Information**GD Subject:** Arrival and Information**GD Brief :**

इस समय दर्ज है कि मन HC vide DD No. 43A से हाजिर थाना आया हूँ व मेरी petrolling के दौरान यमुना पुस्ता पर कोई अवैध खन्न नहीं होता पाया गया । Patrolling के दौरान मेरे साथ SDM Office से कोई staff नहीं था । तमाम हालात जनाब SHO साहब को बतलाए गये । Submitted by self

NOTE: COMPUTER COPY

Signature
HEAD CONSTABLE / AMIT KUMAR/28102591

892

GENERAL DIARY**District :** OUTER NORTH
(DELHI)**P.S./** ALIPUR**GD No.** 0036A**Date:** 26/02/2026**Section:**
Time: 11:33:42

:

Entry Made For :**Rank / Name / PIS No. of Police****Officer :**

HEAD CONSTABLE / MANJU MALIK/ 28062474

GD Type(s) : Departure**GD Subject:** DEPARTURE**GD Brief :**

इस समय दर्ज है कि HC AMIT 2138/OND बराये petrolling yamuna pusta road का खाना किया गया व civic agency से कोई staff नहीं आया है SUBMITTED BY HC/DO

NOTE: COMPUTER COPY

Signature

HEAD CONSTABLE / MANJU MALIK/28062474

893

GENERAL DIARYDistrict : OUTER NORTH
(DELHI)

P.S./ ALIPUR

GD No. 0091A

Date: 26/02/2026

Section:
Time: 22:20:42**Entry Made For :****Rank / Name / PIS No. of Police****Officer :**

HEAD CONSTABLE / AMIT KUMAR/ 28102591

GD Type(s) : Arrival , Information**GD Subject:** Arrival and Information**GD Brief :**

इस समय दर्ज है कि मन HC vide DD No. 36-A से हाजिर थाना आया हूँ व मेरी petrolling के दौरान यमुना पुस्ता पर कोई अवैध खनन नहीं होता पाया गया Patrolling के दौरान सुचना मिली कि Shank No. 17 पर यमुना किनारे JCB चल रही है। जो मन HC ने सुचना तुरन्त senior officer को दी जो Inspr. Vivek Brevo Alipur and Inspr. Dhamender, ATO Alipur व HC Subodh मौका पर आये। जो पता चला कि Shank No. 17 पर Palla Project Work के तहत Govt. Work हो रहा है व वहां मौजूद crane वाले ने AE Devraj No. 9811708262 का mobile no. मिला। जिससे बात करने पर उसने बतलाया कि यह Govt. Work चल रहा है Patrolling के दौरान मेरे साथ SDM Office से कोई staff नहीं था। तमाम हालात जनाब SHO साहब को बतलाए गये। Submitted by self

NOTE: COMPUTER COPY

Signature
HEAD CONSTABLE / AMIT KUMAR/28102591

894

GENERAL DIARY**District :** OUTER NORTH
(DELHI)**P.S./** ALIPUR**GD No.** 0041A**Date:** 01/03/2026**Section:**
Time: 11:53:38

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Entry Made For :**Rank / Name / PIS No. of Police****Officer :**

HEAD CONSTABLE / MANJU MALIK/ 28062474

GD Type(s) : Departure**GD Subject:** DEPARTURE**GD Brief :**

इस समय दर्ज है कि HC AMIT 2138/OND बराये petrolling yamuna pusta road का खाना किया गया व civic agency से कोई staff नहीं आया है SUBMITTED BY HC/DO

NOTE: COMPUTER COPY

Signature
HEAD CONSTABLE / MANJU MALIK/28062474

**895
GENERAL DIARY****District :** OUTER NORTH
(DELHI)**P.S./** ALIPUR**GD No.** 0097A**Date:** 01/03/2026**Section:**
Time: 22:51:35

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Entry Made For :**Rank / Name / PIS No. of Police****Officer :**

HEAD CONSTABLE / AMIT KUMAR/ 28102591

GD Type(s) : Arrival , Information**GD Subject:** Arrival and information**GD Brief :**

इस समय दर्ज है कि मन HC vide DD No. 41-A से हाजिर थाना आया हूँ व मेरी petrolling के दौरान यमुना पुस्ता पर कोई अवैध खन्न नहीं होता पाया गया । Patrolling के दौरान मेरे साथ SDM Office से कोई staff नहीं था । तमाम हालात जनाब SHO साहब को बतलाए गये । Submitted by self

NOTE: COMPUTER COPY

Signature

HEAD CONSTABLE / AMIT KUMAR/28102591

GENERAL DIARY

District : OUTER NORTH
(DELHI)

P.S./ ALIPUR
Section:
Time: 10:46:42

GD No. 0028A
:

Entry Made For :

Rank / Name / PIS No. of Police

Officer :

HEAD CONSTABLE / MANJU MALIK/ 28062474

GD Type(s) : Departure

GD Subject: DEPARTURE

GD Brief :

इस समय दर्ज है कि HC AMIT 2138/OND बराये petrolling yamuna pusta road का खाना किया गया व civic agency से कोई staff नहीं आया है SUBMITTED BY HC/DO

NOTE: COMPUTER COPY

Signature
HEAD CONSTABLE / MANJU MALIK/28062474

897

GENERAL DIARY**District :** OUTER NORTH
(DELHI)**P.S./** ALIPUR**GD No.** 0104A**Date:** 02/03/2026**Section:**

:

Time: 23:38:04**Entry Made For :****Rank / Name / PIS No. of Police****Officer :**

HEAD CONSTABLE / AMIT KUMAR/ 28102591

GD Type(s) : Arrival , Information**GD Subject:** Arrival and information**GD Brief :**

इस समय दर्ज है कि मन HC vide DD No. 28-A से हाजिर थाना आया हूँ व मेरी petrolling के दौरान यमुना पुस्ता पर कोई अवैध खन्न नहीं होता पाया गया । Patrolling के दौरान मेरे साथ SDM Office से कोई staff नहीं था । तमाम हालात जनाब SHO साहब को बतलाए गये । Submitted by self

NOTE: COMPUTER COPY**Signature**
HEAD CONSTABLE / AMIT KUMAR/28102591

898
GENERAL DIARY**District :** OUTER NORTH
(DELHI)**P.S./** ALIPUR
Section:
Time: 13:24:01**GD No.** 0043A
:**Entry Made For :****Rank / Name / PIS No. of Police****Officer :**

HEAD CONSTABLE / MANJU MALIK/ 28062474

GD Type(s) : Departure**GD Subject:** DEPARTURE**GD Brief :**

इस समय दर्ज है कि HC AMIT 2138/OND बराये petrolling yamuna pusta road का खाना किया गया व civic agency से कोई staff नहीं आया है SUBMITTED BY HC/DO

NOTE: COMPUTER COPY

Signature
HEAD CONSTABLE / MANJU MALIK/28062474

899

GENERAL DIARY**District :** OUTER NORTH
(DELHI)**P.S./** ALIPUR**GD No.** 0003A**Date:** 08/03/2026**Section:**
Time: 00:22:19

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Entry Made For :**Rank / Name / PIS No. of Police****Officer :**

ASSISTANT SUB-INSPECTOR / SURESH KUMAR/ 28911998

GD Type(s) : Departure**GD Subject:** Departure Patrolling**GD Brief :**

इस समय दर्ज है कि मन ASI बमय HC Amit Kumar 2138/OND को बराय करने Patrolling खाना Yamuna Pusta का होता हूँ। sub by Self

NOTE: COMPUTER COPY

Signature

ASSISTANT SUB-INSPECTOR / KULDEEP SINGH/28941518

GENERAL DIARY

District : OUTER NORTH
(DELHI)

P.S./ ALIPUR

GD No. 0083A

Date: 13/03/2026

Section:
Time: 20:48:25

:

Entry Made For :

Rank / Name / PIS No. of Police

Officer :

HEAD CONSTABLE / SANDEEP RANA/ 28060966

GD Type(s) : Departure

GD Subject: DEPARTURE

GD Brief :

इस समय दर्ज है कि HC AMIT 2138/OND बराये petrolling yamuna pusta road का खाना किया गया व civic agency से कोई staff नहीं आया है SUBMITTED BY HC/DO

NOTE: COMPUTER COPY

Signature

HEAD CONSTABLE / SANDEEP RANA/28060966

901

GENERAL DIARY**District :** OUTER NORTH
(DELHI)**P.S./** ALIPUR**GD No.** 0013A**Date:** 14/03/2026**Section:**
Time: 05:09:51

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Entry Made For :**Rank / Name / PIS No. of Police****Officer :**

HEAD CONSTABLE / AMIT KUMAR/ 28102591

GD Type(s) : Arrival , Information**GD Subject:** arrival and information**GD Brief :**

इस समय दर्ज है कि मन HC vide DD No. 83 DT 13/3/26 से हाजिर थाना आया हूँ व मेरी petrolling के दौरान यमुना पुस्ता पर कोई अवैध खन्न नहीं होता पाया गया । Patrolling के दौरान मेरे साथ SDM Office से कोई staff नहीं था । तमाम हालात जनाब SHO साहब को बतलाए गये । Submitted by self

NOTE: COMPUTER COPY

Signature

HEAD CONSTABLE / SANDEEP RANA/28060966

GOVERNMENT OF NCT OF DELHI
OFFICE OF THE SUB-DIVISIONAL MAGISTRATE (NARELA)
D.M. OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI
F No-2690/SDM/AP/2026/5086-5100

Date 05/05/2026

MINUTES OF THE MEETING

A meeting was convened under the chairmanship of District Magistrate (Outer North) on 04.05.2026 to review and discuss issues relating to inter-state coordination, particularly concerning vigilance and regulation of activities along the Yamuna floodplains and adjoining border areas.

The following officers attended the meeting:

1. ADM, Ghaziabad
2. ADM (Outer North), Delhi
3. ADM (North-East), Delhi
4. SDM (Burari), Delhi
5. SDM (Narela), Delhi
6. SDM (Karawal Nagar), Delhi
7. ACP (Burari), Delhi Police
8. SHO (Alipur), Delhi Police
9. AE, Irrigation & Flood Control (I&FC) Department
10. AE, Delhi Development Authority (DDA)
11. SDM (Loni), Uttar Pradesh
12. SDM (Khekra), Uttar Pradesh

At the outset, the chair welcomed all participants and emphasized the importance of strengthened inter-state coordination to address issues relating to illegal activities, including unauthorized mining, encroachments, and movement across the Yamuna floodplain areas.

It was highlighted that continuous monitoring and coordinated enforcement actions are essential; particularly in vulnerable stretches along the Delhi-Uttar Pradesh border.

Officials from both Delhi and Uttar Pradesh shared updates regarding field conditions, enforcement measures, and challenges being faced in their respective jurisdictions. The shared inputs are as follows:

- (i) District Mining Officer (Baghpat) has informed that the mining lease is not being issued from Baghpat at present and the team is patrolling round the clock to control any illegal mining cases.
- (ii) SDM (Loni) has informed that joint patrolling is being done to check any illegal mining cases. Further, necessary coordination is being done with concerned districts for completion of demarcation.

- (iii) SDM (Karawal Nagar) has informed that joint patrolling is being done to check any illegal mining cases. Joint Demarcation has already been completed and necessary reconciliation of revenue data is being done.
- (iv) SDM (Narela) has informed that joint patrolling is being done to check any illegal mining cases. Joint Demarcation is being done in coordination with concerned sub divisions of Baghpat District. The demarcation will be completed before 30th May, 2026.
- (v) SDM (Burari) has informed that joint patrolling is being done to check any illegal mining cases. Joint Demarcation has already been completed and necessary reconciliation of revenue data is being done.
- (vi) SHO (Alipur), Delhi Police has informed that regular patrolling is being done by the Police and FIR has been lodged in 1 case. In this regard, detailed ATR will be submitted by tomorrow i.e 05.05.2026.
- (vii) ACP (Burari), Delhi Police has informed that regular patrolling is being done by the Police and FIR has been lodged in 1 case. In this regard, detailed ATR will be submitted by tomorrow i.e 05.05.2026.
- (viii) Sh. Anand Khem, AE, Irrigation & Flood Control (I&FC) Department has informed that the Department is doing a river training work like the constructions of ballie screens to prevent rain cut in monsoon season. I&FC Department also keep vigilance on any illegal mining cases.
- (ix) Sh. Mohit, NT (Land Management), DDA informed that DDA is concerned agency related to Gram Sabha land in urbanised village.

Accordingly, following decisions were taken in the meeting:

- (i) It was decided that real-time information sharing between district administrations and police authorities will be ensured.

Action: Concerned District administration officials and Police officials

- (ii) It was decided that Police Department will maintain strict vigil over floodplain areas, especially during early morning and late evening hours when illegal activities are more likely. The regular patrolling and surveillance will be ensured. Immediate action shall be taken against any illegal activity including seizure of machinery/vehicles and registration of FIRs under relevant provisions of law.

Action: Concerned SHO

- (iii) It was further decided that concerned districts will ensure meeting and inspection of joint interstate task force on regular basis and take all necessary actions regarding illegal sand mining.

Action: Concerned ADM & SDM

- (iv) It was further decided that revenue authorities from both sides (Outer North & Baghpat) shall coordinate to complete the ongoing joint demarcation process.

Action: Concerned SDM (Narela) & SDM (Kherka)

904

- (v) It was further decided that I&FC and DDA officials shall extend technical support in identification of floodplain areas and assist in enforcement actions.

Action: Concerned EE (I&FC) & DDA

The meeting concluded with a consensus on maintaining close coordination, proactive enforcement, and timely exchange of information to effectively prevent illegal activities in the Yamuna floodplain areas.

This issues with the approval of the competent authority.

Sub Divisional Magistrate (Narela)

To:

1. The District Magistrate Ghaziabad Uttar Pradesh
2. The District Magistrate, Baghpat District, Uttar Pradesh-250619
3. The District Magistrate (North East),
4. Additional District Magistrate Outer North Delhi-110036
5. Additional District Magistrate (North East) K-Block, Ground Floor, District Magistrate Office Complex, Opp. Gagan Cinema, Nand Nagri, Delhi-110093
6. Additional District Magistrate (North) 5 Sham Nath Marg Delhi-110054
7. SDM Karawal Nagar K-Block, First Floor, DC Office Complex, Nand Nagri Delhi-93./
8. SDM, Burari, Near NDPL Office Panchayat Bhawan Burari Delhi-110084.
9. SDM (Loni)/ SDM, Baghpat/ SDM, Khekra, District Gaziabad Uttar Pradesh
10. Deputy Director (Land Management), DDA (North Zone)
11. ACP Alipur P.S Alipur, Delhi -110036
12. Executive Engineer, I&FC (North Zone)
13. Enforcement Officer, Transport Department (North Zone)

Copy for information:

1. PA to Div. Commissioner (Revenue Department), Shamnath Marg, Civil Lines, Delhi
2. PA to DM (Outer North), Delhi